

State v. Shahnawaj @ Shanu & Others
FIR No. 25/2017
PS: Maurice Nagar

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orders received from time to time.

In view of the above-mentioned orders/directions, file is taken up through Webex.

In the present case, last regular date of hearing was 18/03/2020.

On 18/03/2020, matter was adjourned for 09/04/2020, 13/05/2020, 09/07/2020, 21/07/2020, 27/07/2020 and 05/08/2020, 11/08/2020, 27/08/2020.

Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

31.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. A.A. Qureshi, learned counsel for the accused.

Time is sought by him to seek certain clarification. It is further stated that the accused is on the way to join proceedings through VC. The same is noted.

At request, put up for final judgment, clarification and other related proceedings for **04/09/2020**.

NAVEEN KUMAR KASHYAP
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Date: 2020.08.31 15:26:31 +05'30'

(Naveen Kumar Kashyap)
ASJ-04/Central/31.08.2020

**APPLICATION FOR RELEASE OF JAMATALASHI OF
CHANDER PAL MISTRI & SANJEEV**

**State v. Sunil
FIR No. 415/2015
PS: Kotwali**

31.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Ravinder Aggarwal, Learned counsel for the applicant / accused through VC.

Further reply filed by SI Dayanand dated 31.08.2020 relating to objections for releasing mobile phone which was recovered in Jamatalashi, as the same is stated to be the case property. Copy of the same be supplied to counsel for accused today itself through e-mail/electronic mode.

**Put up for arguments and further appropriate orders on
01.09.2020.**

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Date: 2020.08.31 13:13:45
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**(Naveen Kumar Kashyap)
ASJ-04/Central/31.08.2020**

BAIL APPLICATION

**State v. Raj Bahadur
(BAIL APPLICATION OF SANJAY @ DHARAMVIR)
FIR No. 130/2014
PS: Kamla Market
U/S: 419,420,365,392,395,412,120B,34 IPC**

31.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Rajan Bhatia, Learned counsel for the applicant / accused through VC.

This is an application for regular bail.

Reply dated 31.08.2020 filed by IO. Copy of the same be supplied to counsel for accused.

Part arguments in detail heard.

At this stage, it is stated by counsel for accused that in view of common order by Hon'ble High Court, interim protection/bail to the accused is given upto 31.10.2020.

As such, at his request put up for further arguments and appropriate orders on the present regular bail application for 28.10.2020.

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**(Naveen Kumar Kashyap)
ASJ-04/Central/31.08.2020**

BAIL BOND OF ACCUSED SATYAPAL

**State v. Kanchi Lal @ Ashok
FIR No. 110/2015
PS: Lahori Gate
U/S: 395,397,427,120B IPC &
u/s 25,27,59 Arms Act**

31.08.2020

This court is also working as first link of Sh. Anuj Aggarwal, Ld. ASJ-03, Central, THC.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. Subhash Chauhan, Learned counsel for the applicant / accused through VC.

Report dated 31.08.2020 filed by HC Rajiv No. 142/N PS Lahori Gate regarding verification of address as well as security/vehicle bearing no. DL-1LA-3770, Model 2018.

Original RC of the same be retained on record and acknowledgment be given to the surety regarding same. **Robkar be prepared accordingly regarding such vehicle.**

In view of the same, Bail bond is accepted. Release warrant be prepared accordingly.

Application stands disposed of.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/31.08.2020

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Application for Extension of Interim Bail

FIR No. 01/2019

PS:Darya Ganj

State v Tarun @ Puchi s/o Raj Kumar

U/S: 392, 397, 34 IPC

31.08.2020.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. K.S. Verma, learned counsel for the applicant / accused through VC.

1. Vide this order, application dated 28.08.2020 for extension of interim bail filed by accused through counsel is disposed off.
2. It is stated that earlier he was granted interim bail vide order dated 20/06/2020 and the same was further extended vide order of this court dated 04/08/2020. Now, it is prayed that there is another order dated 24.08.2020 passed by Hon'ble High Court, and in view of the same, interim bail of the accused be extended further.
3. Arguments heard from both the sides and I have gone through the record including earlier interim bail orders passed in this case about this accused.
4. At this stage it may be noted that Full bench of Hon'ble High Court of Delhi in its latest order dated 24/08/2020 in W.P.(C) 3037/2020 titled as "Court on its own motion v. Govt. of NCT of Delhi & Anr., further extend the implementation of their directions contained in earlier order dated 25th March, 2020, 15th May, 2020 and 15th June and 13th July 2020, till 31st October, 2020 with the same terms and conditions.
5. In view of such order and clarification dated 24.08.2020 by Hon'ble High Court, there is no need to pass any specific order in the present application. Same is disposed off accordingly.
6. Both sides are at liberty to collect the order through electronic mode. **A copy of this order be sent to Jail Superintendent concerned. Further a copy of this order be given to IO through electronic mode.**

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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/31.08.2020

SC No.: 28692/2016
State v.Lokesh & others
FIR No. 348/2015

PS: Nabi Karim

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.

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On 18/04/2020, matter was adjourned for 10/06/2020, 10/08/2020, 18/08/2020, 28/08/2020 & 31/08/2020. Thereafter, as per directions from Hon'ble High Court, matter was adjourned was far due to lock-down.

But in view of latest directions, matter is taken up today for hearing today through VC.

31.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.

Mr. R.C. Chopra, learned counsel for the accused.

Both accused are stated to be in JC.

Notice to IO already issued. But IO is neither present through VC nor any report filed by him regarding alleged accused No.3 in this case.

As such, issue fresh notice to IO / SHO concerned to appear in person through VC on the next date of hearing regarding efforts made to apprehend third accused in the present case.

Put up for reply by the IO / SHO concerned, compliance of section 437A Cr.PC in terms of previous order, final judgment, clarification if any, for 09/09/2020.

Further both the accused be called through VC or otherwise as the situation may be, on the next date of hearing. As such, issue production warrant for both the accused accordingly for the next date of hearing.

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(Naveen Kumar Kashyap)

ASJ-04/Central/31.08.2020

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State v. Shahnawaj @ Shanu & Others

FIR No. 25/2017

PS: Maurice Nagar

File taken up today in terms of order No. 322/RG/DHC/2020 dated 15/08/2020 r/w other orderS received from time to time.

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But in view of latest directions, matter is taken up today for hearing today through VC.

31.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Pawan Kumar, Ld. Addl. PP for the State through VC.
Mr. A.A. Qureshi, learned counsel for the accused.

Time is sought by him to seek certain clarification. It is further stated that the accused is on the way to join proceedings through VC. The same is noted.

At request, put up for final judgment, clarification and other related proceedings for **04/03/2020**.

NAVEEN KUMAR KASHYAP
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(Naveen Kumar Kashyap)

ASJ-04/Central/31.08.2020

CR No.: 203/2020
Kimmi Chautani Vs M/s A.K. Poly Films

31.08.2020

This court is also working as First Link of Learned ASJ-03 Mr. Anuj Aggarwal, Central District, Delhi.

Present: Mr. Jitender Kumar, learned counsel for revisionist.

It is stated by him that he has already furnished e-mail ID and mobile number of the respondent through electronic mode. But there appears some confusion regarding receiving of the same.

In any case, learned counsel for revisionist submits that he will again submit e-mail ID and mobile numbers of respondent during the course of the day.

Ahlmad is directed to take the same on record and issue notice to respondent in terms of previous order on such e-mail and mobile number of such respondents through electronic mode through Nazarat Branch.

Put up for **24/09/2020**.

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Date: 2020.08.31 13:15:55 +05'30'

(Naveen Kumar Kashyap)

ASJ-04/Central/31.08.2020

Application for Bail

FIR No. 38/2020
PS:Kashmere Gate
STATE v Davar @ Kancha
U/S: 307, 392, 394, 397, 411, 34 IPC

31.08.2020.

Present: Mr. Pawan Kumar,Ld. Addl. PP for the State through VC.
Mr.Chetanya Puri, learned Legal Aid counsel for the applicant / accused through VC.

This is an application for grant of regular bail filed through counsel.

Reply filed by the IO. Copy supplied to the counsel for applicant through electronic mode.

Arguments heard in detail.

Put up for orders, clarification for **02/09/2020**.

NAVEEN KUMAR
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(Naveen Kumar Kashyap)
ASJ-04/Central/Delhi/31.08.2020